

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE & INSURANCE
New Delhi, the 14th July, 75.

**NOTIFICATION
INCOME TAX**

No. 975/F.No.203/14/75-ITA.II/: In continuation of notification No.114(F.No.203/22/72-ITA.II) dated 17th June, 1972, it is hereby notified for general information that the institution mentioned below has been approved by Indian Council of Agricultural Research, Krishi Bhawan, New Delhi the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 for a further period of one year with effect from 1st April, 1975.

INSTITUTION

DHER KRISHI MANGAL SOCIETY, BARODA.

(T.P. JHUNWERWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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4. Indian Council of Agricultural Research, Krishi Bhawan, New Delhi with reference to their letter F.No.23(11)/74-CSI. Tech. dated 3.6.75. (with 5 s/copies.).
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